

Crimes against women across the country

1155. DR. L. HANUMANTHAIHAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of crimes against women, including human trafficking reported across the country during the last three years;
- (b) the year-wise and State-wise details thereof;
- (c) whether it is a fact that the crimes against women have been on the rise in the country;
- (d) if so, the details thereof;
- (e) whether it is also a fact that the conviction rates of such crimes remain abysmally poor due to loopholes in the existing laws of the country;
- (f) if so, whether Government is taking any corrective measures in this regard; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) to (d) As per the latest information published by the National Crime Records Bureau (NCRB), a total of 3,39,457, 3,29,243 and 3,38,954 cases were registered in the country under Crime against Women (including Human Trafficking) during 2014, 2015 and 2016 respectively. State/UT-wise cases registered under Crime against Women (including Human Trafficking) during 2014-2016 is given in the Statement (*See* below). Latest data pertains to the year 2016. The data does not show such a trend.

(e) to (g) The factors that affects conviction rate, may include witnesses turning hostile, lengthy legal processes, delay in reporting resulting in loss of forensic evidence etc. Some of the measures taken by the Government, *inter-alia* to improve conviction rates in such crimes include the following:—

- (i) Empowered Committee for Nirbhaya Fund Scheme in Ministry of Women and Child Development has appraised and recommended a project for setting up of 1023 fast Track Courts by States/UTs to clear pending cases of rape and POCSO.
- (ii) A separate portal for cyber-crime against women and children has been commenced.

- (iii) In order to facilitate better investigation and prosecution in rape cases, modernization and capacity building of forensic laboratories has been undertaken.
- (iv) The Ministry of Home Affairs prepared a "Witness Protection Scheme, 2018" in consultation with the National Legal Service Authority, Bureau of Police research and Development and the State Governments. Witness protection Scheme provides for protection of witnesses based on the threat assessment and protection measures inter alia includes protection/change of identity of witnesses, their relocation, installation of security devices at the residence of witnesses, usage of specially designed Court rooms, etc.
- (v) A National Database on Sexual Offenders has been developed to facilitate investigation and tracking of sexual offenders across the country.
- (vi) Advisories have been issued on crime against women and children, to all State Governments/UTs, advising them to ensure thorough investigation, filing of chargesheets against the accused persons within three months from the date of occurrence without compromising on the quality of investigation in heinous crimes such as rape, murder etc., conducting medical examination of rape victims without delay and for increasing gender sensitivity in Police. These advisories are available at www.mha.gov.in.

State/UT-wise Cases Registered (CR) under Total Crimes against Women during 2014-2016

Sl. No.	State/UT	2014 CR	2015 CR	2016 CR
1	2	3	4	5
1.	Andhra Pradesh	16526	15967	16362
2.	Arunachal Pradesh	351	384	367
3.	Assam	19169	23365	20869
4.	Bihar	15393	13904	13400
5.	Chhattisgarh	6301	5783	5947
6.	Goa	508	392	371
7.	Gujarat	10854	7777	8532

1	2	3	4	5
8.	Haryana	9010	9511	9839
9.	Himachal Pradesh	1529	1295	1222
10.	Jammu and Kashmir	3327	3366	2850
11.	Jharkhand	6086	6568	5453
12.	Karnataka	14004	12775	14131
13.	Kerala	11451	9767	10034
14.	Madhya Pradesh	28756	24231	26604
15.	Maharashtra	26818	31216	31388
16.	Manipur	337	266	253
17.	Meghalaya	390	337	372
18.	Mizoram	258	158	120
19.	Nagaland	68	91	105
20.	Odisha	14651	17200	17837
21.	Punjab	5481	5340	5105
22.	Rajasthan	31216	28224	27422
23.	Sikkim	111	53	153
24.	Tamil Nadu	6354	5919	4463
25.	Telangana	14147	15425	15374
26.	Tripura	1618	1267	1013
27.	Uttar Pradesh	38918	35908	49262
28.	Uttarakhand	1413	1465	1588
29.	West Bengal	38424	33318	32513
TOTAL STATE(S)		323469	311272	322949
30.	Andaman and Nicobar Islands	117	136	108
31.	Chandigarh	434	468	414
32.	Dadra and Nagar Haveli	21	25	28
33.	Daman and Diu	16	29	41

1	2	3	4	5
34.	Delhi UT	15319	17222	15310
35.	Lakshadweep	4	9	9
36.	Puducherry	77	82	95
TOTAL UT(s)		15988	17971	16005
TOTAL (ALL INDIA)		339457	329243	338954

Source: Crime in India

Cases against persons involved in anti-sikh riots

1156. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases against persons found involved in 1984 anti-Sikh riots that took place following the assassination of the then Prime Minister Indira Gandhi, which are still pending in Courts;

(b) by when the pending cases are likely to be settled; and

(c) whether Government is aware that a large number of Hindus were shot dead prior to the occurrence of anti-Sikh riots and if so, the details thereof and Government's reaction in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) to (c) As Law and Order is a State subject, no such country-wide data is maintained by the Ministry of Home Affairs. As far as NCT of Delhi is concerned, as on date, total 23 cases against the persons found involved in 1984 anti-Sikh riots are pending before various courts. In such cases which are sub-judice it is not possible to indicate any time frame for their settlement.

Sikh and Hindu refugees from Afghanistan and Pakistan

1157. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of Sikh and Hindu refugees from Afghanistan and Pakistan who came to India during the last three years;

(b) how many of them have been granted Indian citizenship; and